

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 35

C.P. (IB)/1131(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **17.04.2024**

NAME OF THE PARTIES: **GAMMON REALTY LIMITED V/S PRAFUL**
NANJI SATRA

Sections 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/1131(MB)2023

- 1) Mr. Devashish Godbole, Ld. Counsel for the Petitioner, Ms. Surekha Yadav, Ld. Counsel for the Resolution Professional and Mr. Sholk, Ld. Counsel for the Respondent are present.
- 2) Counsel for the Respondent seeks some time to file and place on record Affidavit in Reply. Time is allowed. Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy of Affidavit in Reply to the other side well in advance.

- 3) Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.
- 4) Stand over to 09.05.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare